

ITEM NO.39

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 32296/2013

(Arising out of impugned final judgment and order dated 30/04/2013
in SA No. 430/2013 passed by the High Court Of Judicature at
Allahabad)

GYANENDRA PRATAP SINGH

Petitioner(s)

VERSUS

YOGENDRA PRATAP SINGH & ORS.

Respondent(s)

(with interim relief and office report)

Date : 27/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. J.N. Dubey, Sr. Adv.
Mr. Anurag Dubey, Adv.
Mr. Meenesh Dubey, Adv.
Ms. Anu Sawhney, Adv.
Mr. S. R. Setia, Adv.

For Respondent(s)

Mr. Charanjit Jawa, Adv.
Mr. Ajesh K. Chawla, Adv.
Mr. Mohan Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Pleadings are complete.

Post for final disposal on a non-miscellaneous day.

(MAHABIR SINGH)

Signature Not Verified

(VEENA KHERA)

COURT MASTER

Digitally signed by

Mahabir Singh

Date: 2014.10.28

COURT MASTER

12:23:05 IST

Reason: